

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
STARRED QUESTION NO. 23
TO BE ANSWERED ON THE 19TH JULY, 2022

LEGAL GUARANTEE FOR MSP

* 23. SHRI DEEPAK BAIJ :
SHRI KUNWAR DANISH ALI :

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state;

(a) Whether the Government had assured the Samyukta Kisan Morcha (SKM) for the constitution of a committee to provide legal guarantee of Minimum Support Price (MSP) to farmers during December, 2021 and if so, the details thereof;

(b) The details of timeline assured to SKM for formation of the above committee along with the efforts made to form the committee to provide legal guarantee of MSP to farmers, date-wise;

(c) Whether the Government will include members from every State Government in the committee and if so, the details thereof ;

(d) Whether the Government proposes to enact any law for MSP for the upliftment of farmers;

(e) if so, the details thereof and if not, the reasons therefor; and

(f) Whether the government plans to expand the MSP regime from 22 mandated agricultural crops to other crops, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (f) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO. 23 DUE FOR REPLY ON 19.07.2022 REGARDING “LEGAL GUARANTEE FOR MSP”.

(a) to (f) : No, Sir. The Government had assured the formation of a Committee to make MSP more effective and transparent, to promote natural farming and to change crop pattern keeping in mind the changing needs of the country. Accordingly, a Committee has been constituted consisting of representatives of farmers, Central Government, State Governments, Agricultural economists & Scientists, etc.

Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops and Fair & Remunerative Price (FRP) for sugarcane on the basis of the recommendations of the Commission for Agricultural Costs and Prices (CACP), after considering the views of the State Governments and Central Ministries/Departments concerned and other relevant factors. The 22 mandated crops include 14 Kharif crops viz. paddy, jowar, bajra, maize, ragi, tur (arhar), moong urad, groundnut, soyabean, sunflower, sesamum, nigerseed, cotton and 6 Rabi crops viz. wheat, barley, gram, masur (lentil), rapeseed & mustard, safflower and two commercial crops viz jute and copra. In addition, MSP for toria and de-husked coconut are also fixed on the basis of MSPs of rapeseed/mustard and copra respectively.

Government has increased MSPs for all mandated Kharif, Rabi and other Commercial crops with a minimum return of 50 percent over all India weighted average cost of production from year 2018-19 onwards.
